

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CP- 63/95  
OA-1869/1988

Date of decision 9.11.1995

Hon'ble Shri N.V.Krishnan, Acting Chairman

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Jeet Singh  
s/o Late Shri Joginder Singh  
working as Floor Assistant (DUK)  
Resident of H.191, Nanakpura,  
New Delhi-21

... Petitioner  
(By Advocate Shri T.C. Aggarwal )

Vs.

Director General  
Doordarshan (Ministry of Information and  
Broadcasting ),  
Mandi House, New Delhi.

... Respondent  
(By Advocate Sh. P.H. Ramchandani,  
Senior Counsel )

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman )

Heard. The directions in P-1 judgment reads  
as follows:-

"In the circumstances, we direct the respondents that in case the applicant finds place in the panel and if his juniors have been appointed or in case there are some other reasons for which the applicant could not be appointed, same should be intimated to him by the respondents. These directions should be carried out by the respondents within a period of two months from the date of receipt of a certified copy of this order. The OA is disposed of accordingly. No Costs."

The respondents state that the applicant case had already been considered in 1988. Therefore, he was informed about the decision taken on 10.11.1988 by endorsing it to him on 16.1.1995 in pursuance of the above(Ann-R-1) directions. Thereafter the respondents sent him the Ann-R-II Memo. dated 10.5.1995 giving some more details.

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2. The learned counsel for the petitioner's states that this is no compliance. This leaves him no better than he was placed before approaching the Tribunal in OA 1869/1988. We have considered the matter. The fact that the applicant will be placed in the same position as before is of no consequence. We are dealing with contempt matters. We have to find out whether ~~that~~ there is wilful disobedience of the order. The compliance made cannot be treated as defiance of the order of the Bench. Hence no contempt is committed. In the circumstances notice issued to the respondents is discharged.

3. However, the applicant is at liberty to challenge the endorsement dated 16.1.1995 and memo. dated 10.5.1995(Ann.R.1 and R.II) in accordance with law, if so advised.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)

Member (J)

*9.11.95*  
(N.V.Krishnan )

Acting Chairman

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